Setting up of food processing units and food parks

- 591. SHRI A.U. SINGH DEO: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:
- (a) whether there has been a shortage of Food Processing Units in the country resulting in farmers not getting the right price for their produce;
 - (b) if so, the facts and reaction of Government in this regard;
- (c) whether Government proposes to prepare a blueprint to identify the locations for setting up of food processing units in the country, if so the details thereof; and
- (d) the number of proposals cleared by Government for setting up of Food Processing Industries/Food Parks during 2014 and 2015, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SADHVI NIRANJAN JYOTI): (a) and (b) As per the latest Annual Survey of Industries (ASI) 2012-13, the total number of registered Food Processing Units in the country is 37,175 as against 36, 881 in 2011-12, an increase of 0.80 per cent.

(c) Food Processing Units are set up by entrepreneurs in the private sector. For promotion and development of food processing sector in the country, Government is implementing Central Sector Scheme for Development of Infrastructure for Food Processing having components of (a) Mega Food Parks (b) Integrated Cold Chain, Value Addition and Preservation Infrastructure and (c) Setting-up/Modernization of Abattoirs (subsumed in NMFP w.e.f. 01.04.2014); Scheme of Technology Up-gradation/ Establishment/Modernization of Food Processing Industries; Scheme for Quality Assurance, Codex Standards, Research and Development and Other Promotional Activities; Scheme for Human Resource Development and Scheme of Strengthening of Institutions.

An "Investors' Portal" has also been developed by the Ministry with the intention to disseminate information on the state specific resource potential, policy support and fiscal incentives offered to investors in food processing sector. Investors can access the information through Investors' Portal (http://foodprocessingindia.co.in/) or through Ministry's website (http://mofpi.nic.in).

(d) During the Twelfth Five Year Plan, Ministry of Food Processing Industries (MoFPI) had launched a Centrally Sponsored Scheme - National Mission on Food Processing (NMFP) w.e.f. 01.04.2012 for implementation through State/UT Governments. Under NMFP, financial assistance for setting up of food processing units was provided

under the Scheme of Technology Upgradation/Establishment/Modernization of Food Processing Industries, which aimed at creation of new processing capacity and upgradation of existing processing capabilities in the sector. A Central Sector Scheme of Technology Up-gradation/Establishment/Modernization of Food Processing Industries is also being implemented to sanction financial assistance to the food processing units against the applications received till 31/03/2012 in the Ministry. The details of the proposals cleared under these Schemes in various State/UTs during 2014-15 and 2015-16 are given in Statement-I and II respectively (*See* below).

However, the NMFP has been delinked from the Central support w.e.f. 01/04/2015 and the State may decide to continue (or not) these Schemes out of their increased resources resulting from the recommendations of the Fourteenth Finance Commission.

Under the Scheme of Mega Food Park, Ministry of Food Processing Industries (MoFPI) has accorded "In-principle Approval" to 15 Mega Food Park projects on 31.03.2015. The State-wise details of 15 Mega Food Park projects are given in Statement-III.

Statement-I

The details of financial assistance provided to the food processing industries under National Mission on Food Processing (NMFP) in various States/UTs during 2014-15

Sl.	State Name	2014-15		
No.		Number of	Released Amount	
		Sanctioned Projects	(₹ in crore)	
1	2	3	4	
1.	Andaman and Nicobar Islands	0	0	
2.	Andhra Pradesh	0	0	
3.	Arunachal Pradesh	0	0	
4.	Assam	4	0	
5.	Bihar	0	0	
6.	Chandigarh	0	0	
7.	Chhattisgarh	9	2.25	
8.	Dadra and Nagar Haveli	0	0	
9.	Daman and Diu	0	0	
10.	Delhi	0	0	

1	2	3	4
11.	Goa	0	0
12.	Gujarat	1	0
13.	Haryana	9	3.05
14.	Himachal Pradesh	4	0.62
15.	Jammu and Kashmir	8	0.60
16.	Jharkhand	0	0
17.	Karnataka	14	2.24
18.	Kerala	2	0.38
19.	Lakshadweep	0	0
20.	Madhya Pradesh	0	0
21.	Maharashtra	4	0.54
22.	Manipur	0	0
23.	Meghalaya	1	0.15
24.	Mizoram	7	0.68
25.	Nagaland	0	0
26.	Odisha	9	1.83
27.	Puducherry	0	0
28.	Punjab	1	0.50
29.	Rajasthan	31	11.91
30.	Sikkim	1	0.20
31.	Tamil Nadu	0	0
32.	Telangana	0	0
33.	Tripura	1	0.50
34.	Uttar Pradesh	0	0
35.	Uttarakhand	0	0
36.	West Bengal	21	2.48
	Total	127	27.93

Source: Data entered by State/UT Governments in NMFP MIS portal, accessed on 17.07.2015.

Note: Government of India has de-linked NMFP from Central Government support w.e.f. 01.04.2015.

However, ₹ 7.00 crore has been allocated for UT Governments for implementation of NMFP during 2015-16. The data relating to sanctioning of food processing units under NMFP during 2015-16 has not been entered by UT Governments in NMFP MIS portal.

Statement-II

The details of financial assistance provided to the food processing units under the Scheme of Technology Upgradation/ Establishment/ Modernisation of Food Processing Industries during 2014-15 and 2015-16* by the Ministry

(₹ in crore)

Sl.	Name of the State/UT	2014-15		2015-16*	
No.		Number of proposals	Amount	Number of proposals	Amount
1	2	3	4	5	6
1.	Andhra Pradesh	144	25.85	15	2.30
2.	Assam	2	0.40	0	0.00
3.	Bihar	6	0.72	3	0.59
4.	Chandigarh	1	0.08	0	0.00
5.	Chhattisgarh	57	6.91	10	0.92
6.	Daman and Diu	1	0.25	0	0.00
7.	Delhi	2	0.50	0	0.00
8.	Goa	8	1.55	0	0.00
9.	Gujarat	70	11.75	25	4.54
10.	Haryana	26	5.10	12	2.47
11.	Himachal Pradesh	11	2.52	3	0.57
12.	Jammu and Kashmir	3	0.48	4	1.12
13.	Jharkhand	5	1.18	2	0.42
14.	Karnataka	74	10.84	21	3.77
15.	Kerala	21	3.55	4	0.36
16.	Madhya Pradesh	23	3.57	15	3.04
17.	Maharashtra	142	20.51	37	6.16
18.	Meghalaya	1	0.38	0	0.00
19.	Odisha	14	2.59	1	0.02
20.	Punjab	42	4.68	11	1.40
21.	Rajasthan	76	12.42	27	5.46
22.	Tamil Nadu	62	11.69	10	2.38
23.	Uttar Pradesh	65	10.98	13	2.37

Written Answers to		[24 Jt	[24 July, 2015]		Unstarred Questions 221	
1	2	3	4	5	6	
24.	Uttarakhand	6	1.56	2	0.66	
25.	West Bengal	27	4.67	10	2.33	
	Total	889	144.73	225	40.88	

^{*}As on 22/07/2015.

Statement-III

State-wise details of 15 Mega Food Parks which have been accorded In-principle approval on 31.03.2015

Sl. No.	Name of the Project	Location	State
1.	Kerala State Industrial Development Corporation Limited (KSIDC)	Cherthala, District: Alappuzha	Kerala
2.	Andhra Pradesh Industrial Infrastructure Corporation (Telangana Division)	Buggapadu, Sathupally Mandal, District: Khammam	Telangana
3.	Haryana State Industrial and Infrastructure Development Corporation Limited	Industrial Estate at Barhi, District: Sonipat	Haryana
4.	Odisha Industrial Infrastructure Development Corporation (IDCO)	Village Deras, District: Khurda	Odisha
5.	Punjab Agro Industries Corporation Ltd.	Ladhowal, District: Ludhiana	Punjab
6.	Andhra Pradesh Industrial Infrastructure Corporation (APIIC)	Thotapalli, Agripalli Mandal, District: Krishna	Andhra Pradesh
7.	Adani Ports and Special Economic Zone Ltd.	Mundra, District: Kutch	Gujarat
8.	Jain Agro Trading Company Private Limited	Village Sindhivihri, Tehsil Karanja, District: Wardha	Maharashtra
9.	Ruchi Acroni Industries Ltd.	Village Binjana, District: Dewas	Madhya Pradesh

Sl. No.	Name of the Project	Location	State
10.	3F Industries Ltd.	SIPCOT Industrial Complex, Bargur, District: Krishnagiri	Tamil Nadu
11.	Raaga Mayuri Agrovet Pvt. Ltd.	Village Putandoddi, Itikyal Mandal, District: Mahboobnagar	Telangana
12.	Mums Mega Food Park Pvt. Ltd.	Nawanagar, District: Buxar	Bihar
13.	Kerala Industrial Infrastructure Development Corporation (KINFRA)	District: Palakkad	Kerala
14.	The Sukjhit Starch and Chemical Limited	Village Rehana Jattan, Tehsil: Phagwara, District: Kapurthala	Punjab
15.	Vinay Tiwari Agro Estates and Farms Pvt. Ltd.	Village Pimpri Gawali, Post-Valwane, Taluka Parner, District: Ahmednagar	Maharashtra

Reservation for women in legislature and urban local bodies

- 592. SHRI AHMED PATEL: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) the details of steps taken by Government for consideration of a Bill providing 33 per cent reservation for women in the Lok Sabha and in the State Assemblies;
- (b) the steps taken in the past one year to provide for 50 per cent reservation for women in the urban local bodies, if any; and
- (c) the details of the States where 50 per cent reservation for women in the urban local bodies is already in place?

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): (a) During the years, a consistent demand has been made from various quarters for giving adequate representation to women in Parliament and